

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4054 of 2021

1. Mahendra Oraon

2. Pintu Oraon

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners

: Mr. S.K. Upadhyay, Advocate

For the State

: Mr. Bishambhar Shastri, A.P.P.

Order No. 02

Dated 17th April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioners are accused in connection with Kuru P.S. Case No. 124 of 2020.

The informant and his colleagues were waylaid by miscreants and cash, ATM cards, gold chain, etc. were looted.

The petitioners seem to have initially been implicated on the confession of co-accused Md. Muzaffar. Subsequently the petitioners were identified in the Test Identification Parade and it has been stated by learned APP that certain looted articles were also recovered from their conscious possession.

However, considering the fact that the petitioners are in custody since 08.10.2020, they are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Lohardaga in connection with Kuru P.S. Case No. 124 of 2020.

(RONGON MUKHOPADHYAY,J.)